

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION No. 334
ANSWERED ON MONDAY, THE 9th DECEMBER, 2013**

USE OF UNCLAIMED FUNDS

QUESTION

334. SHRIMATI WANSUK SYIEM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has assessed the quantum of unclaimed investor funds expected to be around ₹ 750 crore at the end of Financial Year 2013;
- (b) whether Government has identified the companies that park such unclaimed funds but have not disclosed it to the Registrar of Companies;
- (c) whether unclaimed investor funds are ultimately transferred to the Government-run Investor Education and Protection Fund; and
- (d) whether in the absence of any deterrence many companies transfer such unclaimed funds to their balance sheets?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a), (c) and (d): As specified in Section 205C of the Companies Act, 1956, companies are required to transfer such amounts as have remained unclaimed and unpaid on account of dividends, matured deposits and debentures with companies for a period of seven years from the date that they become due for payment to Investor Education and Protection Fund (IEPF). An amount of ₹ 693.37 crore has been credited to the IEPF, which forms part of the Consolidated Fund of India (CFI), for the period 2001-02 up to 2012-13.

(b): No, Sir. The Government has not identified any company who transfer such unclaimed funds to their balance sheets.
